

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 108**  
**(IB)-1401(ND)/2019**

**IN THE MATTER OF:**

M/s. American Express Banking Corp.

.... Applicant/petitioner

v.

M/s. Intex Technologies (India) Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.09.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. Siddhant Kant, Adv.

For the Respondent

Mr. Dilip Kr. Ninanjan, Adv.

**ORDER**

Ld. Counsel for the petitioner tenders the copy of settlement agreement duly executed between the parties on 14.09.2019. The same is taken on record. Ld. Counsel prays for withdrawal of the present petition. Prayer is granted and the petition is allowed to be withdrawn. Ld. Counsel for the petitioner seeks and is granted liberty to revive the petition in case of breach of any of the terms of settlement.

CP No. (IB)-1401(ND)/2019 stands disposed of.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**